and Mr. Gustav F. Papanek of Centre for Asian Development Studies, and published in 1988 in the USA by M/s. West View Press in Cooperation with the Centre for Asian Development Studies, Boston University. This book contains several articles and statements of economists, academicians and officials of international organisations. The book is a private publication and the views of the authors are personal and not necessarily of the organisations to which they belong.

The foreign exchange constraint in India's growth and development process has been sought to be alleviated by measures which promote exports, increase invisible earnings through tourism promotion and private remittances, imports containment, curtailment of budgetary deficits and through effective domestic demand management.

FICCI request to Permit Import of Caprolactum

294. SHRI MADHAVRAO SCINDIA: Will the Minister of COMMERCE AND TOUR-ISM be pleased to state.

(a) whether the Federation of Indian Chambers of Commerce and Industry (F.I.C.C.I.) has urged Government to permit need based import of caprolactum to tide over its present shortage;

(b) if so, the position regarding availability, demand and supply of the commodity; and

(c) the action proposed to be taken in this regard?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Yes, Sir.

(b) Current annual demand for Caprolactum, has been assessed to be around 80000 MTs and domestic supply is of the order of 20,000 MTs. The gap between the **demand** and supply is met through imports.

(c) Import of Caprolactum is permitted from time to time based inter alia on import requirements of various consuming industries and the domestic production.

Income-Tax Notices to Co-Operative House Building Societies in Delhi

295. SHRI YADVENDRA DATT: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that Income-tax Department has asked the Cooperative House Building Societies in Delhi, who have been allotted land by Delhi Development Authority, to furnish the details of amount deposited with them by the members of the Societies;

(b) wether the members of such Societies have been issued notices by the Income-tax Department to indicate if such deposits were reflected in their income-tax assessment returns of to account for such deposits; and

(c) whether Government propose to exempt the salaried class members of Cooperative Group Housing Societies who have applied for LIG/MIG flats from the survey and inquiries of the Income-tax Department?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) The concerned Income-tax Authorities have required certain Co-operative House Building Societies of Delhi to furnish details of the amounts deposited with they by their members.

(b) Notice have been issued to the members of some of the Co-operative House Building Societies referred to in reply to part (a) above, for verifying whether the sources of investment of the deposits made by them with the respective societies are explained